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**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

IA No. 37 of 2017

Diary No.585-/2017

In

T.P.No.1/2016(C.P.No.619/2010)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Asharam Leasing & Finance Pvt. Ltd. & Others.

...Petitioners

-Versus-

Doloo Tea Co. (I) Ltd. and Others

... Respondents

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

.....

ORDER

Date of Order: 15th September 2017

Heard Mr S.K. Medhi, learned Sr. Advocate, assisted by Ms J. Tripathi & Mr S.G. Bhattacharjee, learned Advocates for the applicant.

2. Mr A. Banerjee & Mr R. Mullick, learned Advocates are present representing the respondent No.1 company.

2. This application has been filed by M/s Prithvi Tea Company Pvt. Ltd. (hereinafter referred to as the applicant) seeking setting aside of the abatement of the company petition for not substituting the legal heirs of the respondent No.8 in time.

3. In that connection, I have also heard Mr A. Banerjee, learned Advocate for respondent No.1 company. The other respondents are, however, not present before this Tribunal today.

4. On a perusal of the application, I find that there is sufficient reason to accept the application seeking setting aside of the abatement of the connected company petition for not substituting the legal heirs of respondent No.8.

5. Accordingly, this application is allowed.

6. Registry is directed to do the needful.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati

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